

*Bishu Karmakar*  
 (DR. BISHU KARMAKAR)  
 Member Secretary,  
 TSPCB, Agartala.

**Before the National Green Tribunal**

**Principal Bench, New Delhi**

**In the matter of**

**Execution Application No. 04/2024**

**Original Application No. 512/2018**

Shailesh Singh

Versus

State of Uttar Pradesh & Others

Report of compliance in the form of affidavit affirmed on behalf of the  
 Tripura State Pollution Control Board, respondent No. 34

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**14 MAY 2024**

Sl. No. 04/24

**Before the National Green Tribunal  
Principal Bench, New Delhi**

*Bishu Karmakar*  
**(DR. BISHU KARMAKAR)  
Member Secretary,  
TSPCB, Agartala.**

**In the matter of**

**Execution Application No. 04/2024**

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Shailesh Singh

Versus

State of Uttar Pradesh & Others

Report of compliance in the form of affidavit affirmed on behalf of the  
Tripura State Pollution Control Board, respondent No. 34

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.-Noagaon Krishnanagar-799006, Police Station- New Capital Complex, Agartala, District- West Tripura, State – Tripura, aged about 48 years, by occupation- Service at a statutory organization, do hereby solemnly affirm and submit before this Hon'ble Tribunal as follows:-

1. Pursuant to the direction of this Hon'ble Tribunal dated 12.03.2024 in the instant application the Tripura State Pollution Control Board (in short, "the TSPCB") is to file their response indicating compliance with regard to prevention of damage to the environment and public health due to disposal of E-wastes. I am the Member Secretary of the TSPCB. By virtue of my office I am well conversant with the facts and circumstances of this case as gathered from the official records kept and maintained at the office of the TSPCB at 'Parivesh Bhawan' at Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and as such I am competent to swear this affidavit in compliance with the direction of the Hon'ble Tribunal dated 12.03.2024.
2. I have also perused the order of the Hon'ble Tribunal dated 15.01.2021 in O.A. Nos. 512 of 2018, 621 of 2018 and 1001 of 2019. For effective implementation of the directions of this Hon'ble Tribunal, the TSPCB in its relentless pursuit prepared the inventory of the bulk Consumers of E-waste and submitted the same to the Central Pollution Control Board (in short, "the CPCB") by a letter of the TSPCB bearing No. F.13(19)/TSPCB/E-



**14 MAY 2024**

Waste/5169 dated 29.09.2023 with an Annual Report for the period from 01.04.2022 to 31.03.2023 regarding the number of authorized manufacturers, refurbishers, collection centres, dismantlers and recyclers for management of E-waste in Tripura with details of E-waste collected.

A copy of the aforesaid Annual Report is annexed herewith and marked as annexure "R-1".

3. At present, there is no dismantler or recycler of E-waste products in the State of Tripura. However, the TSPCB has issued Authorization to M/s Green Partner as a collection centre of E-waste and the CPCB-Authorized M/s Karo Sambhav (PRO) are working in the State for collection of E-waste and channelizing the same to the CPCB authorized recyclers. However, till date, no recycler has come up for setting up of recycling facility in the State of Tripura.
4. In order to ensure governance framework for monitoring compliance at State and district levels, a State Level Committee (SLC) under the chairmanship of the Chief Secretary and District Level Committees under the chairmanship of the concerned District Magistrates have been constituted for reviewing the implementation of the E-Waste Management Rules. The Chief Secretary to the Government of Tripura chaired a meeting of the State Level Committee on 06.07.2023 wherein certain decisions were arrived at with regard to management of E-waste. In the tenth page of the minutes of the said meeting it was, inter alia, recorded with regard to the management of E-waste that the departments of the State Government shall implement the Buy Back mechanism for disposal of E-waste, and regular public awareness activities through Information, Education and Communication (IEC) drive, which were already being conducted, shall continue to be conducted through NGOs/Eco-Club schools.

A copy of the minutes of the said meeting dated 06.07.2023 is annexed herewith as annexure "R-2".

5. The Buy Back mechanism referred to hereinabove for disposal of E-waste from the Government offices was already implemented by the IT Department of the State Government by its Notification No. F.5(60)/DIT/Actt/2022/5386-5508 dated 22.12.2022. The said Notification was published in the Tripura Gazette on



31.12.2022. The relevant guidelines published by the Notification were titled as the "Guidelines regarding disposal of e-waste from Govt. offices/State Govt. undertaking as per E-Waste (Management) Rules, 2016".

A copy of the said gazetted notification with the Guidelines is annexed herewith and marked as annexure "R-3".

6. No informal trading, dismantling and recycling of E-Waste have been reported till date. However, the TSPCB in coordination with District Administration has conducted quarterly drive for checking of informal trading, dismantling and recycling of waste.
7. There is no treatment, storage and disposal facility (TSDF) presently operational in the State. However, the TSPCB authorised M/s Green Partner and the CPCB authorized M/s Karo Sambhav (PRO) are working in the State for collection of E-waste and channelizing the same to the CPCB authorized recyclers.
8. Information, Education & Communication (IEC) materials are being displayed at the collection points of producers apart from the organizing school and college level programmes on E-waste Management. The TSPCB authorised to M/s Green Partner and the CPCB authorized M/s Karo Sambhav (PRO) are conducting various awareness programmes throughout the State on regular basis.

Photographs showing the implementation of the awareness drive are annexed herewith and marked as annexure "R-4".

9. In addition to the above, online training programme was conducted by National Institute of Electronics & Informational technology (NIELIT) with the Government and Private stakeholders on E-Waste Management.
10. The TSPCB by their letter bearing No. F.13(19)/TSPCB/E-Waste/7648 dated 19.09.2022 has submitted the Action Taken Report to the Central Pollution Control Board on implementation of the E-Waste Management Rules.

Copies of the letter with the Action Taken Report of the TSPCB is annexed herewith and marked as annexure "R-5".

11. In view of the implementation of the E-Waste (Management) Rules, 2022, the TSPCB by its letter bearing No. F.18(28)/TSPCB/75/2017(WZ)/245-51 dated 11.01.2024 caused an advertisement bearing No. F.13(19)/TSPCB/E-



*Bishu Karmakar*  
**(DR. BISHU KARMAKAR)**  
Member Secretary,  
TSPCB, Agartala.

Waste/2024 dated 12.01.2024 to be published in dailies. By the said advertisement the requirement for registration with regard to Extended Producer Responsibility (in short, "the EPR") has been circulated by stating that without the online registration the business of recycling or refurbishing shall not be carried out.

Copies of the aforesaid letter of the TSPCB being F.18(28)/TSPCB/75/2017(WZ)/245-51 dated 11.01.2024 and the advertisement dated 12.01.2024 are annexed herewith and collectively marked as annexure "R-6".

12. The averments made in the paragraph 1 herein above are true to my knowledge and those made in rest of the paragraphs herein above are obtained from the records kept and maintained at the Office of the TSPCB which I verily believe to be true.

Prepared in my Office

*Asmab Ray*  
Advocate

Enrolment No. WB/1335/2011

The Deponent is known to me

*Bishu Karmakar*  
**(DR. BISHU KARMAKAR)**  
Member Secretary,  
TSPCB, Agartala.

*Asmab Ray*  
Advocate

Enrolment No. WB/1335/2011

Notary



**NARENDRA PRASAD GUPTA**  
**NOTARY**  
GOVERNMENT OF INDIA  
REGN. NO.-13823/2018  
&  
ADVOCATE, HIGH COURT CALCUTTA  
8, Old Post Office Street (Ground Floor)  
Opp. F-Gate (High Court)  
Mob.-8810678874  
9883135090

L.T.I.(s)/Signatures(s) of the  
Executant/s attested by me on Identification

*Narendra Prasad Gupta*  
**NARENDRA PRASAD GUPTA, NOTAR**  
Advocate, HIGH COURT, KOLKATA  
Regd. No.-13823/2018, Govt. of India

14 MAY 2024



  
 (DR. BISHU KARMAKAR)  
 Member Secretary,  
 TSPCB, Agartala.

## VERIFICATION

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.-Noagaon Krishnanagar-799006, Police Station-New Capital Complex, Agartala, District- West Tripura, State – Tripura, aged about 48 years, by occupation- Service at a statutory organization, do hereby solemnly declare and verify that I am the Member Secretary of the Tripura State Pollution Control Board at 'Parivesh Bhawan', Pandit Nehru Complex, Gorkhabasti, Post Office- Kunjaban, Agartala, West Tripura, PIN- 799006, and I am competent to swear Affidavit in the instant litigation on behalf of the TSPCB, and competent to affirm the same and, as such, I am well acquainted with the facts and circumstances of the present case, and that the averments made in the paragraph 1 herein above are true to my knowledge and those made in rest of the paragraphs herein above are obtained from the records kept and maintained at the Office of the TSPCB which I verily believe to be true. I have not suppressed any material facts. I am competent to sign this Verification.

I signed this verification on this the 14<sup>th</sup> day of May, 2024.

Prepared in my office

  
 (DR. BISHU KARMAKAR)  
 Member Secretary,  
 TSPCB, Agartala.



Advocate

Enrolment No. WB/1335/2011

Identified by me.



Advocate

Enrolment No. WB/1335/2011



14 MAY 2024



No.F.13(19)/TSPCB/E-Waste/ 5169

September<sup>29</sup>, 2023

Form-5  
[See Rule 18(1)]

**FORM FOR ANNUAL REPORT TO BE SUBMITTED BY THE TRIPURA STATE  
POLLUTION CONTROL BOARD TO THE CENTRAL POLLUTION CONTROL  
BOARD**

To  
The Chairman  
Central Pollution Control Board  
Ministry of Environment and Forests,  
Government of India, Parivesh Bhawan  
East Arjun Nagar - Delhi- 1100032

SL. No.	Number of authorized manufacturer, refurbisher, collection centre, dismantler and recycler for management of e-waste in the State or Union Territory under these rules	:	Two Collection Centers namely Karo Sambhav Pvt. Ltd. & M/s Green Partner are collecting E-Waste from the Tripura State.
1.	Categories of waste collected along with their quantities on a monthly average basis	:	Attached as Annexure-I
2.	A summary statement code-wise of e-waste collected	:	Attached as Annexure-II
3.	Details of material recovered from recycling of e-waste	:	-
4.	Quantity of CFL received at Treatment Storage and Disposal Facility	:	-

The above report is for the period from 01/04/2022 to 31/03/2023

Place: Agartala

Date :

*(Signature)* 27.9.2023

(Dr. Bishu Karmakar)  
Member Secretary

Address:

PARIVESH BHAWAN  
Parivesh Bhawan Complex, Gorkhabasti

Website:

[www.tspcb.tripura.gov.in/](http://www.tspcb.tripura.gov.in/) [tspcbvis.nic.in](http://tspcbvis.nic.in)

Email:

Contact:

Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421





ITEW1	Centralized Data Processing: Mainframes, Minicomputers - 'Servers'		Mainframe																	
			Minicomputer																	
			Switch																	
			Router																	
			Power Cords/Cables																	
			Adaptors																	
			Server																	
ITEW2	Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'		Unit (CPU)	1	32	9														
			CRT Monitors	3	36	7														
			LCD Monitors		5	4														
			Mouse	6																
			Keyboard	11		4														
			Power Supplies	4																
			Cables	4																
			Mother Board																	
			Hard Disc																	
			Laptop																	
ITEW3	Personal Computing: Laptop Computers (CPU With Input And Output Devices) - 'Laptops'		Panel																	
			Keypad																	
			Hard Disc																	
			Charger																	
ITEW4	Personal Computing: Notebook Computers		Battery																	
			Notepad																	
			Hard Disc																	
ITEW10	Printers Including Cartridges - 'Personal And Professional Printers'		Charger																	
			Battery																	
			Printers (Including	13	19	6														
			Cartridge	37	124	9														
			Adapter	23		4														
			Cables																	
			Copying Copier (Including																	
			Cartridge																	
			Adapter																	
			Telephone																	
		Smart Phone Without Charger																		



ITEW1	Centralized Data Processing: Mainframes, Minicomputers - 'Servers'	Mainframe				
		Minicomputer				
		Switch				
		Router				
		Power Cords/Cables				
		Adaptors				
ITEW2	Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'	Central Processing Unit (CPU)				
		CRT Monitors				
		LCD Monitors				
		Mouse				
		Keyboard				
		Power Supplies				
		Cables				
		Mother Board				
		Hard Disc				
		Laptop				
ITEW3	Personal Computing: Laptop Computers (CPU With Input And Output Devices) -	Laptop				
		Panel				
		Keypad				
		Hard Disc				
		Charger				
		Battery				
ITEW4	Personal Computing: Notebook Computers	Notebook				
		Hard Disc				
		Charger				
		Battery				
ITEW6	Printers Including Cartridges - 'Personal And Professional Printers'	Printers (Including Cartridge)				
		Cartridge				
		Adapter				
		Cables				
		Copying Equipment - Copiers				
		Copier (Including Cartridge)				
		Cartridge				
		Adapter				
ITEW12	Telephone	Telephone				
		Smart Phone Without Batteries				
ITEW15	Charger	Charger				
		Smart Phone Without Batteries				



			Mainframe	Centralized Data Processing: Mainframes, Minicomputers - 'Servers'	ITEW1
			Minicomputer		
			Switch		
			Router		
			Power Cords/Cables		
			Adaptors		
			Server		
		Unit (CPU)	Central Processing	Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'	ITEW2
			CRT Monitors		
			LCD Monitors		
			Mouse		
			Keyboard		
			Power Supplies		
			Cables		
			Mother Board		
			Hard Disc		
			Laptop		
			Panel		
			Keypad		
			Hard Disc		
			Charger		
			Battery		
			Notepad	Personal Computing: Notebook Computers	ITEW4
			Hard Disc		
			Charger		
			Battery	Printers Including Cartridges - 'Personal And Professional Printers'	ITEW6
			Printers (Including Cartridge)		
			Cartridge		
			Adapter		
			Cables		
			Copying Equipment - Copier (Including Cartridge)		
			Cartridge		
			Adapter		
			Telephone	ITEW 12	
			Smart Phone Without Batteries	ITEW 15	
			Charger		



Item No.	Description	Quantity	Unit	Rate	Total
ITEW1	Centralized Data Processing; Mainframes, Minicomputers - 'Servers'	Mainframe			
		Minicomputer			
		Switch			
		Router			
		Power Cords/Cables			
		Adaptors			
ITEW2	Personal Computing; Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'	Central Processing (CPU)	6		
		CRT Monitors			
		LCD Monitors	6		
		Mouse			
		Keyboard			
		Power Supplies			
		Cables			
		Mother Board	1		
		Hard Disc			
		ITEW3	Personal Computing; Laptop Computers (CPU With Input And Output Devices) - 'Laptops'	Laptop	
Panel					
Keypad	5				
Hard Disc					
Charger					
Battery					
ITEW4	Personal Computing; Notebook Computers	Notebook			
		Hard Disc			
		Charger			
		Battery	2		
ITEW5	Printers Including Cartridges - 'Personal And Professional Printers'	Printers (Including Cartridge)	2		
		Cartridge			
		Adapter			
		Cables			
		Copying Equipment			
		Copier (Including Cartridge)			
		Cartridge			
		Adapter			
ITEW12	Telephone				
		Smart Phone Without Batteries			
ITEW15	Charger				





ITEW1	ITEW2	ITEW3	ITEW4	ITEW5	ITEW6	ITEW7	ITEW8	ITEW9	ITEW10	ITEW11	ITEW12	ITEW13	ITEW14	ITEW15																																																																																																																								
Centralized Data Processing: Mainframes, Minicomputers - 'Servers'	Mainframe Minicomputer Switch Router Power Cords/Cables Adaptors Server																																																																																																																																					
															Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'	CPU) Processing Unit Central	56	40	22																																																																																																																			
																														Mouse	Keyboard	2																																																																																																						
																																													LCD Monitors																																																																																									
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																																													Charger																																																																																									



ITEM 1		ITEM 2		ITEM 3		ITEM 4		ITEM 5		ITEM 12		ITEM 15	
Centralized Data Processing: Mainframes, Minicomputers - 'Servers'	16	48	37	32	11	11	19	20	16	6	2	28	62
Mainframe													
Minicomputer													
Switch													
Router													
Power Cords Cables													
Adaptors													
Server	14												
Unit (CPU)		6											
Central Processing													
CRT Monitors													
LCD Monitors													
Mouse													
Keyboard													
Power Supplies													
Cables													
Mother Board													
Hard Disc													
Laptop													
Panel													
Keypad													
Hard Disc													
Charger													
Battery													
Notepad													
Hard Disc													
Charger													
Battery													
Printers (Including Cartridge)													
Cartridge													
Adapter													
Cables													
Copying Equipment - Copier (Including Cartridge)													
Cartridge													
Adapter													
Telephone													
Smart Phone Without Batteries													
Charger													



Subd. 270923

(Manas Mukherjee)  
Executive Engineer &  
Divisional Head  
Waste Management Division

Name of the Bulk Consumers	ITEW1		ITEW2										ITEW3				ITEW4				ITEW6								ITEW12	ITEW15																																																					
	Centralized Data Processing: Mainframes, Minicomputers -		Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'										Personal Computing: Laptop Computers (CPU With Input And Computers)				Personal Computing: Notebook Computers				Printers Including Cartridges - 'Personal And Professional Printers'																																																														
Total Quantity in Pc	40	10	4	5	27	1	16	55	7	114	6	19	487	434	180	310	335	147	141	20.5	0.5	41	25	0.5	50	192	4	1	0.5	2	36	0.5	18	0.5	6.6	0.3	22	37	32.9	0.7	47	4	1	6.6	0.3	22	6.6	0.3	4	1	4	17.5	0.5	35	17.5	0.5	35	4320	12	180.6	0.3	602	62	1	62	5.7	0.15	38	0	3	111	3	37	86.5	0.5	173	5	1	48	48	0	0.12	0
Weight(Kg/Pc)	40	10	4	5	27	1	16	55	7	114	6	19	487	434	180	310	335	147	141	20.5	0.5	41	25	0.5	50	192	4	1	0.5	2	36	0.5	18	0.5	6.6	0.3	22	37	32.9	0.7	47	4	1	6.6	0.3	22	6.6	0.3	4	1	4	17.5	0.5	35	17.5	0.5	35	4320	12	180.6	0.3	602	62	1	62	5.7	0.15	38	0	3	111	3	37	86.5	0.5	173	5	1	48	48	0	0.12	0
Total Quantity in kg	40	10	4	5	27	1	16	55	7	114	6	19	487	434	180	310	335	147	141	20.5	0.5	41	25	0.5	50	192	4	1	0.5	2	36	0.5	18	0.5	6.6	0.3	22	37	32.9	0.7	47	4	1	6.6	0.3	22	6.6	0.3	4	1	4	17.5	0.5	35	17.5	0.5	35	4320	12	180.6	0.3	602	62	1	62	5.7	0.15	38	0	3	111	3	37	86.5	0.5	173	5	1	48	48	0	0.12	0



**SUMMARY STATEMENT CODE WISE OF E-WASTE COLLECTED DURING THE  
YEAR 2022-2023**

Name of the Bulk Consumers	Categories of E-Waste						
	ITEW1	ITEW2	ITEW3	ITEW4	ITEW6	ITEW12	ITEW15
TSECL	51	1223	133	9	617	0	0
Commissioner of Taxes and Excise	0	105	14	0	9	0	0
Indira Gandhi Memorial Hospital (IGM)	0	21	0	0	3	0	0
ILS Hospital, Agartala	0	41	0	0	7	48	0
Tripura Forest Development & Plantation Corporation Ltd.	0	26	0	0	96	0	0
Registrar of Co-op Societies, Tripura	0	32	0	0	73	0	0
AGTCCEE NEEPCO Ltd.	0	74	0	0	143	0	0
Tripura State Pollution Control Board	0	24	0	0	19	0	0
Tripura Electricity Regulatory Commission	0	0	0	0	0	0	0
Tripura Renewable Energy Development Agency	0	34	0	0	158	0	0
Directorate of Employment Service and Manpower Planning, Agartala	0	8	0	0	0	0	0
District Employment Exchange, Agartala	0	8	0	0	2	0	0
Special Employment Exchange for P.H. Agartala, West Tripura	0	0	0	0	0	0	0
Directorate of Welfare of OBCs	0	0	0	0	0	0	0
Directorate of Youth Affairs and Sports, Agartala	0	0	0	0	0	0	0
Directorate of Bio-Technology	0	0	0	0	0	0	0
Reliance JioInfocomm Ltd., 3rd Floor, AitormaSentrum, Agartala	0	0	0	0	0	0	0
Office of the Addl. Chief Engineer, Planning and Design Unit, PWD (WR)	0	0	0	0	0	0	0
Office of the Executive Engineer, W.R. Division No.1, Kunjaban, Agartala	0	0	0	0	0	0	0
Reliance JioInfocomm Ltd. Kashipur, Agartala, 799008	0	0	0	0	0	0	0
Factories & Boilers Organisation, P.N.Complex, Agartala	0	0	0	0	0	0	0
Office of the General Manager, District Industries Centre	0	13	5	2	2	0	0
Department of Science, Technology & Environment, P.N.Complex, Agartala	0	0	0	0	0	0	0



Name of the Bulk Consumers	Categories of E-Waste						
	ITEW1	ITEW2	ITEW3	ITEW4	ITEW6	ITEW12	ITEW15
Tripura Industrial Development Corporation, Agartala	0	19	0	3	5	0	0
Directorate of Higher Education, Agartala	0	28	0	3	1	0	0
Govt. Degree College, Dhalai Tripura	0	0	0	0	4	0	0
Women's College, Agartala	0	72	0	19	0	0	0
Kendriya Vidyalaya, Agartala	0	68	24	11	2	0	0
SIPARD	0	120	0	0	19	0	0
Aditya Birla, Netaji Chowmuhani, Agartala	0	0	2	0	0	0	0
Indian Oil Corporation Limited, Sepahijala	0	0	0	0	0	0	0
Office of the District & Session Judge Court Complex West Tripura	30	158	0	36	6	0	0
Office of the Registrar of Co-operative Societies, Palace Compound, West Tripura	0	13	0	0	30	0	0
Ramthakur College, Agartala	0	47	0	0	2	0	0
RBI	0	0	0	0	62	0	0
Total Quantity (Nos.)	81	2134	178	83	1260	48	0
Total Quantity (Kg)	229.5	8446.25	269	29.6	4770.8	48	0

  
 Manas Mukherjee  
 Executive Engineer & Divisional Head  
 Waste Management Division





# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)  
Department of Science Technology & Environment

19

No.F.13(19)/TSPCB/E-Waste/ 8082

September 29, 2022

Form-5  
[See Rule 18(1)]

## FORM FOR ANNUAL REPORT TO BE SUBMITTED BY THE TRIPURA STATE POLLUTION CONTROL BOARD TO THE CENTRAL POLLUTION CONTROL BOARD

To  
The Chairman  
Central Pollution Control Board  
Ministry of Environment and Forests,  
Government of India, Parivesh Bhawan  
East Arjun Nagar - Delhi- 1100032

SL. No.	Number of authorized manufacturer, refurbisher, collection centre, dismantler and recycler for management of e-waste in the State or Union Territory under these rules	: Two Collection Centers namely Karo Sambhav Pvt. Ltd. & M/s Green Partner are collecting E-Waste from the Tripura State.
1.	Categories of waste collected along with their quantities on a monthly average basis	: Attached as Annexure-I
2.	A summary statement code-wise of e-waste collected	: Attached as Annexure-II
3.	Details of material recovered from recycling of e-waste	:
4.	Quantity of CFL received at Treatment Storage and Disposal Facility	:
The above report is for the period from 01/04/2021 to 31/03/2022		

Place: Agartala

Date : 29/09/2022

*Bishu Karmakar*  
(Dr. Bishu Karmakar)

Member Secretary

Address :  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gorkhabasti,  
PO : Kunjabaz, Agartala, West Tripura - 799 006

website :  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [tripenvis.nic.in](http://tripenvis.nic.in)  
e-mail :  
[tripustpcb@gmail.com](mailto:tripustpcb@gmail.com) / [tspcb-tr@gov.in](mailto:tspcb-tr@gov.in)

Contact :  
Chairman : 0381 - 2322462  
Member Secretary : 0381 - 2325421  
Head of Office : 0381 - 2322455  
OCMS Help Desk : 0381 - 2328792





Name of the Bulk Consumers	Item 1							Item 2							Item 3					Item 4			Item 6					Item 12	Item 15					
	Mainframe	Minicomputer	Switch	Router	Power	Adaptors	Server	Central Processing Unit (CPU)	CRT Monitors	LCD Monitors	Mouse	Keyboard	Power Supplies	Cables	Mother Board	Hard Disc	Laptop	Panel	Keypad	Hard Disc	Charger	Battery	Notepad	Hard Disc	Charger	Battery	Printers (Including Cartridge)	Adapter	Cables	Copying Copier (Including Cartridge)	Adapter	Telephone	Smart Phone Without Charger	
Triparta Forest Development & Plantation Corporation Ltd.				0				6	3	4		7	5																					
Registrar of Co-op Societies, Tripura								1	3		6	11	4	4																				
AGTCCEE NEEPCO Ltd.								36	36	5																								
Tripura State Pollution Control Board								11	7	4		4																						

*[Handwritten signatures and initials]*





Name of the Bulk Consumers	ITIEW1						ITIEW2										ITIEW3					ITIEW4			ITIEW6							ITIEW 12	ITIEW 15					
	Centralized Data Processing: Mainframes, Minicomputers - 'Servers'						Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'										Personal Computing: Laptop Computers (CPU With Input And Output Devices) - 'Laptops'					Personal Computing: Notebook Computers			Printers Including Cartridges - 'Personal And Professional Printers'							Telephone	Smart Phone Without					
	Mainframe	Minicomputer	Switch	Router	Power	Adaptors	Server	Unit (CPU)	Central Processing	CRT Monitors	LCD Monitors	Mouse	Keyboard	Power Supplies	Cables	Mother Board	Hard Disc	Laptop	Panel	Keypad	Hard Disc	Charger	Battery	Notepad	Hard Disc	Charger	Battery	Printers (Including Cartridge)	Adapter	Cables	Copying Copier (Including Cartridge)	Adapter	Telephone	Smart Phone Without				
Special Employment Exchange for P.H. Agartala, West Tripura																																						
Directorate of Welfare of OBCs																																						
Directorate of Youth Affairs and Sports, Agartala																																						
Directorate of Bio-Technology																																						

BDT

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Name of the Bulk Consumers	ITEW1 Centralized Data Processing: Mainframes, Minicomputers - 'Servers'	ITEW2 Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'	ITEW3 Personal Computing: Laptop Computers (CPU With Input And Output Devices) - 'Laptops'	ITEW4 Personal Computing: Notebook Computers	ITEW6 Printers Including Cartridges - 'Personal And Professional Printers'	ITEW12 Telephone	ITEW15 Smart Phone Without
Reliance JioInfocomm Ltd., 5 <sup>th</sup> Floor, AitormaSentrum, Agartala	Mainframe Minicomputer Switch Router Power Adaptors Server	Unit (CPU Processing) CRT Monitors LCD Monitors Mouse Keyboard Power Supplies Cables Mother Board Hard Disc	Laptop Panel Keypad Hard Disc Charger Battery	Notepad Hard Disc Charger Battery	Printers (Including Cartridge) Adapter Cables Copying Copier (Including Cartridge) Adapter		
Office of the Addl. Chief Engineer,							
Planning and Design Unit, PWD (WR)							
Office of the Executive Engineer,							
W.R. Division No. J, Kunjaban, Agartala							

*Handwritten signatures and marks on the right margin.*



Name of the Bulk Consumers	ITEW1						ITEW2						ITEW3						ITEW4			ITEW6						ITEW 12		ITEW 15											
	Centralized Data Processing: Mainframes, Minicomputers - Servers'												Personal Computing: Personal Computers (CPU With Input And Output Devices) - Desktop Computers'						Personal Computing: Laptop Computers (CPU With Input And Output Devices) - Laptops'						Personal Computing: Notebook Computer s			Printers Including Cartridges - Personal And Professional Printers'													
	Mainframe	Minicomputer	Switch	Router	Power	Adaptors	Server	Unit (CPU)	Central Processing	CRT Monitors	LCD Monitors	Mouse	Keyboard	Power Supplies	Cables	Mother Board	Hard Disc	Laptop	Panel	Keypad	Hard Disc	Charger	Battery	Notepad	Hard Disc	Charger	Battery	Printers (Including	Cartridge	Adapter	Cables	Copying	Copier (Including	Cartridge	Adapter	Telephone	Smart Phone	Without			
Reliance Jioinfocomm Ltd. Kashipur, Agartala, 799008																																									
Factories & Boilers Organisation, P.N Complex, Agartala																																									
Office of the General Manager, District Industries Centre								4			6																														
Department of Science, Technology & Environment Agartala																1																									

*[Handwritten signatures and initials]*





Name of the Bulk Consumers	Centralized Data Processing: Mainframes, Minicomputers - 'Servers'		Personal Computing: Personal Computers (CPU With Input And Output Devices) - 'Desktop Computers'		Personal Computing: Laptop Computers (CPU With Input And Output Devices) - 'Laptops'		Personal Computing: Notebooks Computers		Printers Including Cartridges - 'Personal And Professional Printers'		ITEW 12	ITEW 15
	Mainframe	Minicomputer	Unit (CPU)	Central Processing	Laptop	Panel	Notepad	Hard Disc	Printers (Including Cartridge)	Cartridge	Telephone	Smart Phone Without Batteries
State Institute of public Administration and Rural Development (SIPARD) Indian Oil Corporation Ltd, Dharmatagar Depot			58									
			40									
			22									

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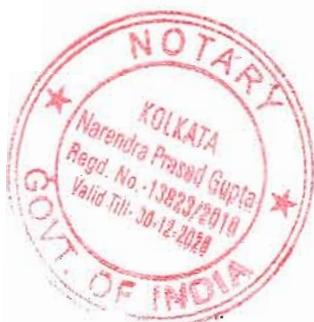


SUMMARY STATEMENT CODE WISE OF E-WASTE COLLECTED DURING THE  
2021-2022

YEAR

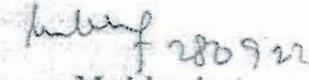
30

Name of the Bulk Consumers	Categories of E-Waste						
	ITEW1	ITEW2	ITEW3	ITEW4	ITEW6	ITEW12	ITEW15
TSECL	59	1192	129	11	510	0	0
Commissioner of Taxes and Excise	0	108	14	0	9	0	0
Indira Gandhi Memorial Hospital (IGM)	0	20	0	0	3	0	0
ILS Hospital, Agartala	0	39	0	0	7	48	0
Tripura Forest Development & Plantation Corporation Ltd.	0	25	0	0	96	0	0
Registrar of Co-op Societies, Tripura	0	29	0	0	73	0	0
AGTCCEE NEEPCO Ltd.	0	77	0	0	143	0	0
Tripura State Pollution Control Board	0	26	0	0	19	0	0
Tripura Electricity Regulatory Commission	0	0	0	0	0	0	0
Tripura Renewable Energy Development Agency	0	0	0	0	0	0	0
Directorate of Employment Service and Manpower Planning, Agartala	0	6	0	0	0	0	0
Special Employment Exchange for P.H. Agartala, West Tripura	0	0	0	0	0	0	0
Directorate of Welfare of OBCs	0	0	0	0	0	0	0
Directorate of Youth Affairs and Sports, Agartala	0	0	0	0	0	0	0
Directorate of Bio-Technology	0	0	0	0	0	0	0
Reliance JioInfocomm Ltd., 3 <sup>rd</sup> Floor, AitormaSentrum, Agartala	0	0	0	0	0	0	0
Office of the Addl. Chief Engineer, Planning and Design Unit, PWD (WR)	0	0	0	0	0	0	0
Office of the Executive Engineer, W R Division No.1, Kunjaban, Agartala	0	0	0	0	0	0	0
Reliance JioInfocomm Ltd. Kashipur, Agartala, 799008	0	0	0	0	0	0	0
Factories & Boilers Organisation, P.N. Complex, Agartala	0	0	0	0	0	0	0
Office of the General Manager, District Industries Centre	0	11	5	2	2	0	0
Tripura Industrial Development Corporation, Agartala	0	17	0	3	5	0	0



*(Handwritten Signature)*

Name of the Bulk Consumers	Categories of E-Waste						
	ITEW1	ITEW2	ITEW3	ITEW4	ITEW6	ITEW12	ITEW15
Directorate of Higher Education, Agartala	0	26		3	1	0	0
Women's College, Agartala	0	74	14	0	19	0	0
Govt. Degree College, Dhalai Tripura	0	0	0	0	4	0	0
Kendriya Vidyalaya	0	72	24	11	2	0	0
Department of Science, Technology & Environment, Agartala	0	0	0	0	0	0	0
State Institute of public Administration and Rural Development (SIPARD)	0	122	0	0	19	0	0
Indian Oil Corporation Ltd, Dharmanagar Depot	0	0	0	0	0	0	0
RBI	0	0	0	0	50	0	0
Office of the District & Session Judge Court Complex West Tripura, Agartala	30	112	0	16	0	0	0
Office of the Registrar of Co-operative Societies, Palace Compund West tripura	0	7	0	0	28	0	0
Aditya Birla Sun life AMC limited, 2nd floor, Netaji Chowmuni, 799001	0	0	2	0	0	0	0
Ramthakur College, Agartala, Tripura West	0	44	0	0	2	0	0
Tata Communications	0	0	0	0	0	0	0
Total Quantity (Nos)	89	2007	188	46	992	48	0
Total Quantity (Kg)	272.5	8232.55	326.9	24	4760.7	48	0

  
 (Manas Mukherjee)  
 Executive Engineer &  
 Divisional In-charge,  
 Waste Management Division



Minutes of 23<sup>rd</sup> meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 06/07/2023 at 4:00 PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The 23<sup>rd</sup> meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 06/07/2023 at 4.00 PM in the Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at Annexure-I. The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
<b>Issue : Solid Waste Management &amp; Sewage Management</b>				
<b>Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018</b>				
1.	UDD/PWD (DWS)/RDD / Panchayet/D Ms/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines for ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the	<p style="text-align: center;"><b>Urban Area</b></p> <p>➤ <b>Solid Waste Management:</b></p> <p>Present MSW generation of the State is 333.1 TPD. 11 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. 2 nos. TWTP is ready for inauguration (Teliamura &amp; Belonia MC). In addition, 3 nos. TWTP are in various stage of construction (Melaghar, Amarpur &amp; Panisagar). Further, 85 nos. Secondary Centers scattered in 20 ULBs presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD &amp; 6 TPD is functional at Agartala and Kamalpur respectively. It is expected that the remaining TWTPs are made operational by</p>	<ul style="list-style-type: none"> <li>• UDD may expedite the setting up of the remaining Solid Waste Processing Plants/TWTP and necessary sewage management systems in urban areas of the State to mitigate the gaps in Solid as well as Liquid Waste management in each ULBs within the stipulated timeline.</li> <li>• PWD (DWS)/ RDD/ Panchayet shall take necessary measures to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps in Solid as well as Liquid Waste</li> </ul>

ad



Sl No	Responsible Departments / Organization s	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
		Hon'ble Supreme Court dated 22.02.2017	<p>August, 2023. Moreover, new TWTP is proposed for Bishalgarh MC.</p> <p>➤ <b>Sewage Management:</b> Total sewage generation in 20 ULBs is 82.4 MLD.</p> <p>➤ <b>Existing/Under construction:</b></p> <ul style="list-style-type: none"> <li>• 8 MLD STP at Chandinamura AMC already operational.</li> <li>• 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by September, 2023.</li> <li>• 1 MLD In-Situ Nalla Treatment is under construction in 5 drains flowing to river Howrah.</li> <li>• Action Plan to address the GAP of 65.5 MLD (say 66 MLD ) has been finalised in SLC meeting dated 26-012-2022.</li> </ul> <p>➤ <b>New proposal:</b></p> <ul style="list-style-type: none"> <li>• 31.5 MLD STP at Kantakhal &amp; Kalapania Khal of AMC - work order issued.</li> <li>• 7.3 MLD in-situ nalla/oxidation pond over Kantakhal &amp; Kalapania Khal of AMC - tender cancelled.</li> <li>• Instead of above (7.3 MLD in-situ nalla) an 8 MLD STP is proposed which is under tendering stage.</li> <li>• 9.7 MLD in-Situ nalla in 8 small ULBs - work order issued.</li> <li>• 17.5 MLD STP in 11 ULBs - tender cancelled, retendering done.</li> <li>• Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD</li> </ul> <p style="text-align: center;"><b><u>Rural Area:</u></b></p> <ul style="list-style-type: none"> <li>• The GP/VCs which are within</li> </ul>	<p>management in rural areas within the stipulated timeline.</p> <ul style="list-style-type: none"> <li>• All DMs shall take remedial measures to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps within the stipulated timeline in coordination with RDD, Panchayet and PWD (DWS) Department.</li> <li>• The UDD has informed that Oxidation Pond/ Insitu Nalla Treatment facility for sewage treatment is feasible in Kumarghat/ Bishalgarh /Amarpur. Initiatives may be taken to set up Oxidation Pond within stipulated timeline.</li> </ul>



Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
			<p>the 10-15 KM radius from the ULBs will be linked with the STPs having Co-Treatment facilities of Faecal sludge and septage of proposed and existing STPs in ULBs.</p> <ul style="list-style-type: none"> <li>• 8(eight) Mobile Faecal Sludge Treatment Units (one for each District) shall be purchased during 2023-24 for sewage management in the rest of the GP/VCs.</li> <li>• Action has been taken to retrofit 283272 Single pit and Septic tank toilets during 2023-24 for in situ management of faecal sludge. Out of which 2239 toilets has been retrofitted.</li> </ul>	
2.	Finance/ UDD/PWD (DWS)/RDD / Panchayet	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	<ul style="list-style-type: none"> <li>• An amount of Rs. 282.58 Cr has been ring-fenced by state government.</li> </ul>	The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	UDD/PWD (DWS)/RDD / Panchayet/D Ms/ULBs	Community compost pits be properly maintained, ensuring that compost produced is fully utilized and standardized designs be executed at town and village level and progress	<ul style="list-style-type: none"> <li>• Compost produced by ULBs are certified and is being sold locally and is also made available in flipkart and amazon.</li> <li>• Total 4200 Community Compost Pits and 224992 Individual Compost Pits has been targeted to construct in rural area. Out of which 1353 Community Compost Pits and</li> </ul>	<ul style="list-style-type: none"> <li>• The UDD shall maintain and monitor the functioning of compost pits already set up in ULBs. The compost produced shall be utilised following standardized norms.</li> <li>• RDD, PWD (DWS) and Panchayat Department shall expedite</li> </ul>




Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
		of installation duly monitored.	43588 Individual Compost Pits constructed so far in rural areas and works for 160 Community Compost Pits and 3729 Individual Compost Pits is going on.	the setting up of the Community Compost Pits/Individual Compost Pits in rural areas to process the bio degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits involving the concerned DMs.
4.	UDD/PWD (DWS)/RDD / Panchayet/Health Department /DMs/ULBs	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not comingled and treated with solid waste.	<ul style="list-style-type: none"> <li>• MRF facility is already operationalised in Agartala MC.</li> <li>• 85 Secondary Waste Segregation Centers (SWSC) are operationalised in 20 ULBs.</li> <li>• Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste.</li> <li>• Plastic and C&amp;D waste are isolated properly it is not mixed with solid waste after processing.</li> <li>• Few ULBs are producing paver blocks using C&amp;D waste.</li> <li>• An action Plan under SBM-U 2.0 has been submitted to MoHUA and is under active persuasion for setting up a C&amp;D processing plant at Agartala MC under special assistance case.</li> <li>• For solid waste management in rural areas, total 1005 Storage for Plastic segregation &amp; compost premises at GP/VC level and 58 Plastic Waste Management Units at Block level has been targeted to construct. So far 308 Storage for Plastic, segregation &amp; compost premises at GP/VC level has been constructed.</li> <li>• People are being motivated for not to mixed the</li> </ul>	<ul style="list-style-type: none"> <li>• UDD/ULBs/DMs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants.</li> <li>• UDD shall take necessary initiatives for setting up of Construction &amp; Demolition Waste Processing Plants in urban areas so that other wastes are not mixed with solid wastes involving ULBs.</li> <li>• All DMs shall take necessary initiatives to set up Material Recovery Facilities and Construction &amp; Demolition Waste Processing facilities in rural areas so that other wastes are not mixed with solid wastes, in coordination with RDD, Panchayat and PWD (DWS) Department.</li> <li>• All DMs shall also take necessary initiatives to utilise the existing Material Recovery Facilities and Construction &amp; Demolition Waste Processing Plants at urban areas for the adjacent</li> </ul>



Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
			Biodegradable and Non-Biodegradable waste. <ul style="list-style-type: none"> <li>Material Recovery Facilities and Construction &amp; Demolition Waste Processing Plants at urban areas are being used for the adjacent VP/VCs.</li> </ul>	rural areas in coordination with concerned departments, as required. <ul style="list-style-type: none"> <li>Health Department shall take initiatives for proper collection, transportation and processing of bio-medical wastes following the BMW Rules, 2016 so that these wastes are not mixed with solid wastes.</li> </ul>
	UDD, ULBs	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	<ul style="list-style-type: none"> <li>State has already considered the said sewerage connectivity fund requirement while ring-fencing funds</li> <li>A DPR has been prepared by Engg. Wing UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line &amp; 1590 nos House Hold Connection.</li> <li>An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to optimal capacity is under preparation by AMC. Financial assistance for the same has been requested from SBM-U 2.0 under Special Assistance case to Tripura.</li> </ul>	UDD shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.
	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population	<ul style="list-style-type: none"> <li>TSPCB shall monitor the compliance of STPs with the standards on monthly basis.</li> <li>An Action Plan has already been prepared for utilisation treated sewage. UDD shall share the said Action Plan to all ULBs for its effective implementation. All ULBs shall take necessary initiatives to utilise the treated sewage as per the Action Plan.</li> </ul>	<ul style="list-style-type: none"> <li>TSPCB shall continue its monitoring of compliance of STPs on monthly basis.</li> <li>All ULBs shall take necessary initiatives to utilise the treated sewage as per the Action Plan for utilisation treated sewage.</li> <li>UDD shall take necessary initiatives to set up low cost oxidation</li> </ul>



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Sl No	Responsible Departments / Organization s	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
		towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	<ul style="list-style-type: none"> <li>UDD shall take necessary initiatives to set up low cost oxidation ponds suitably in small population towns following the sewacchewal model of Punjab. UDD may also explore the feasibility of other low cost options including modular STPs.</li> <li>AMC shall expedite the in-situ bio-remediation projects of 5 drain already taken up at Agartala.</li> </ul>	<p>ponds suitably in small population towns following the sewacchewal model of Punjab. Oxidation Pond/ Insitu Nalla Treatment facility for sewage treatment is feasible in Kumarghat/ Bishalgarh /Amarpur. Initiatives may be taken to set up Oxidation Pond within stipulated timeline.</p> <ul style="list-style-type: none"> <li>AMC shall expedite the in-situ bio-remediation projects of 5 drain already taken up at Agartala.</li> </ul>
	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level	SIPARD has been communicated in this regard for taking necessary action. The SIPARD has taken initiatives for organizing orientation programme / Training Programme.	SIPARD shall organise orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and Officials of Blocks & ULBs within July, 2023.
	DSTE/TSPCB	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.	<ul style="list-style-type: none"> <li>The meeting of the State Level Committee (SLC) are being conducted on regular basis under the Chairmanship of the Chief Secretary, Tripura.</li> <li>The DMs are reviewing the status of SWM and Sewage management along with other environmental issues.</li> </ul>	<ul style="list-style-type: none"> <li>Regular review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.</li> <li>A suitable date shall be decided for conducting State Level Committee Meeting Monthly.</li> </ul>
	Forest/DSTE	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing	The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit by increasing its forest cover and utilizing treated sewage in the State	DSTE, UDD and Forest Department may take necessary initiatives in this regard.



Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
		treated sewage.		
<b>Issue : Plastic Waste Management as per Plastic Waste Management Rules, 2016</b>				
<b>Ref : NGT order dated 06.12.2019 in OA No.247/2017</b>				
	DMs/SPs/SD Ms/SDPOs/BDOs	Enforcement of ban imposed on the use Identified Single Use Plastic Items	<ul style="list-style-type: none"> <li>Comprehensive Action Plan for phasing out of SUP for the State has already been shared with all concerned Departments for its effective implementation. Enforcement drives are being conducted by the concerned Authorities.</li> </ul>	<ul style="list-style-type: none"> <li>Comprehensive Action Plan for phasing out of SUP for the State will be shared with all concerned Departments for its effective implementation.</li> <li>All concerned shall take necessary initiatives for Enforcement of ban imposed on the use of Identified Single Use Plastic Items in the State.</li> </ul>
	UDD/I&C	Plastic waste Recycling Infrastructure	<ul style="list-style-type: none"> <li>Plastic wastes Management have been given special emphasis in the entire waste management value chain. Trainings are imparted to all stakeholders handling solid waste in all 20 ULBs.</li> <li>Segregation of dry, wet and plastic waste starts from the household level to the intermediate level at secondary waste segregation centre and finally sent to Tertiary centre for higher level of sorting, cleaning, washing, storing, bailing, shredding and resale</li> </ul>	<ul style="list-style-type: none"> <li>UDD shall take necessary initiatives for strengthening the plastic waste recycling infrastructure in the State.</li> <li>I &amp; C Department shall take initiatives to facilitate the entrepreneurs for setting up of plastic waste recycling infrastructure in the State.</li> </ul>
	I & C	Development, Manufacture and Promotion of Alternatives of Single Use Plastic Items and Promoting New Innovative Ideas	<ul style="list-style-type: none"> <li>The I &amp; C Department are being providing necessary assistance to the entrepreneurs for setting up of manufacturing units of alternative items of SUP.</li> </ul>	<ul style="list-style-type: none"> <li>I &amp; C Department shall provide necessary assistance to entrepreneurs for setting up of manufacturing units of alternative items of SUP like bags made of jute, cloth &amp; compostable plastics and other compostable items, utensils made of bamboo, areca nut leaves etc.</li> </ul>
	ICA/UDD/UL	Awareness	Extensive awareness activities	<ul style="list-style-type: none"> <li>Extensive Awareness</li> </ul>



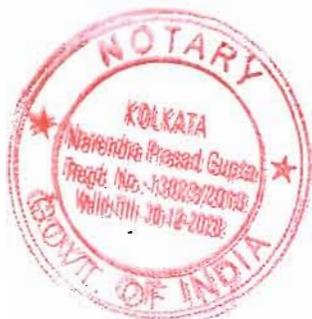
Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
	Bs/ TSPCB/ Education Department	Generation and Capacity Building	are being conducted by all concerned with objective to eliminate the SUP from the State.	Generation programmes shall be conducted by the ICA, ULBs and TSPCB. • Education Department may also generate awareness among the school and college students through the Eco-Clubs.

**Issue : Restoration of Polluted River Stretches**

Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed)

UDD/Forests /PWD (WR)/ I & C/DMs/ULBs	Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches	Action Plan for Restoration of Identified Six polluted River stretches is under implementation. Sewage management/ treatment initiative are being centrally implemented by TUDA. AMC is taking initiative for setting up of waste water treatment plants.	<ul style="list-style-type: none"> <li>All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches.</li> </ul>
DSTE(RRC)/ TSPCB	Monitoring of the implementation of Action Plan for restoration of Rivers by River Rejuvenation Committee (RRC)	The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River. The Haora River Front Development Project is under implementation. It is in the verge of completion.	<ul style="list-style-type: none"> <li>The RRC shall monitor the implementation of the Action Plan for restoration of identified river stretches with special emphasis on Haora River.</li> </ul>
UDD/Forests /PWD (WR)/ I & C /DMs/ULBs/ TSPCB	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan	<ul style="list-style-type: none"> <li>UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis.</li> <li>Monthly Progress Report is being submitted to NMCG within copy to CPCB on regular basis.</li> </ul>	<ul style="list-style-type: none"> <li>All concerned shall submit the monthly progress report within 20<sup>th</sup> of every month showing incremental progress to the TSPCB.</li> <li>Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.</li> </ul>

**Issue : Bio Medical Waste Management as per Bio Medical Waste Management Rules, 2016 and Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'**  
Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017 and NGT Orders dated 21.04.2020



SI No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
<b>&amp; 18.01.2021 in O.A. No.72/2020. (Application is Disposed on 18.01.2021)</b>				
	Health & Family Welfare/TSP CB/NHM	Setting up of proposed ETP/STP at Hospitals and operational status of existing ETP/STP	Installation of STPs/ETPs in the Government hospitals is going on. All District Hospitals and IGM hospital has already been covered. Another, 9 Sub-divisional Hospitals has been taken up for installation of STP/ETP.	Installation of STPs/ETPs at all Government bedded hospitals shall be completed at the earliest.
	Health & Family Welfare/TSP CB/NHM	Operational status of Common Bio Medical Treatment Facility (CBWTF)	CBWTF is Operational in the State. Proper monitoring is being done by the TSPCB.	Proper monitoring shall be done to check the operational status of the CBWTF at DC Nagar.
	Health & Family Welfare/TSP CB/NHM	Training/workshops for healthcare workers on Bio-Medical Waste (BMW) Management as well COVID-19 issues	Regular Training are being imparted all Health care workers and concerned Officials regarding implementation of BMW management Rules. TSPCB is providing the technical assistance in this regard.	Regular training shall be imparted to all Health care workers and concerned Officials regarding implementation of BMW management Rules. TSPCB shall provide technical assistance in this regard.
	Health & Family Welfare/TSPCB	Status of Authorisation for Government Health Care Facilities under BMW Rules, 2016	152 nos of the Government Health Care Establishment have already obtained Authorization under BMW Rules, 2016. The Health Department has adopted a protocol wherein a condition has been incorporated that only the Health Care Facilities with valid BMW Authorization Certificate can apply for Kayakalp Award. Other remaining HCFs have taken initiatives for obtaining BMW Authorization.	Health & Family Welfare/TSPCB shall ensure that all the Health care Facilities in the State shall obtain Authorization under BMW Rules, 2016.
	TSPCB	Submission of Annual Report to CPCB	Annual Report on implementation of the Bio Medical Waste Management rules in prescribed format will be submitted to CPCB within July, 2023.	TSPCB shall submit the Annual Report on implementation of the Bio Medical Waste Management Rules in the State to CPCB within stipulated timeline.

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Sl No	Responsible Departments / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
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Issue : E -Waste Management

Ref : NGT Order dated 02.09.2019 in OA No. 512 of 2018

(Application Disposed of on 15.01.2021)

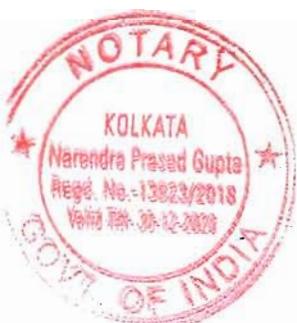
	IT Department	Implementation of guideline for disposal of e-wastes from Government offices using Buy Back mechanism notified on 22.12.2022 by the IT Department.	IT Department has already shared the guideline for disposal of e-wastes from Government offices using Buy Back mechanism notified on 22.12.2022 for its effective implementation.	All Government Departments shall effectively implement the guideline for disposal of e-wastes from Government offices using Buy Back mechanism notified on 22.12.2022.
	IT Department /TSPCB	IEC Activities	Regular IEC activities are being conducted to generate public awareness.	Regular IEC activities shall be conducted through NGOs/ Eco-Club Schools or any other means to generate public awareness.
	TSPCB	Submission of Annual Report to CPCB	Annual Report on implementation of the E-Waste Management rules in prescribed format will be submitted to CPCB within July, 2023.	TSPCB shall submit the Annual Report on implementation of the E-Waste Management rules in prescribed format to CPCB within stipulated timeline.

Issue : Air pollution including noise pollution

Ref : NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ and Oder dated 17.11.2020 in OA No. 118 of 2020.

(The application is disposed on 08.04.2021)

	Home (Police) Department /Transport/ Forests/UDD / PWD (R&B)/ICA/ DMs/SDMs/S DPOs/ TSPCB	Implementation of Action Plan for controlling noise pollution	<ul style="list-style-type: none"> <li>TSPCB has already shared the Action Plan for Controlling Noise Pollution in the State to all the stake holders. Necessary initiatives are being taken by all concerned.</li> </ul>	<ul style="list-style-type: none"> <li>All concerned Departments shall take necessary initiatives for effective implementation of the Action Plan for controlling noise pollution.</li> </ul>
	Transport/F orests/UDD/ ICA/ Traffic Police/DMs/ ULBs/ TSPCB	Implementation of Action Plan for controlling air pollution	<ul style="list-style-type: none"> <li>TSPCB has already shared the Action Plan for Controlling Air Pollution in the State to all the stake holders. Necessary initiatives are being taken by all concerned.</li> </ul>	<ul style="list-style-type: none"> <li>All concerned Departments shall take necessary initiatives for effective implementation of the Action Plan for controlling air pollution.</li> </ul>



Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
	Home (Police) Department	Monitoring of sound level at different locations on regular basis and initiation of appropriate legal action against the violators to control the noise pollution of the State.	Sound Level Meter has been distributed to the District Police and necessary training has been imparted.	<ul style="list-style-type: none"> <li>The Home (Police) Department shall monitor sound levels at different locations on regular basis, and appropriate legal action against the violators to control the noise pollution in the State shall be initiated.</li> <li>The SDPOs are the designated Authority for concerned Sub-divisions to control noise pollution.</li> <li>The Home (Police) Department shall impart training to all Police Personals on regular basis.</li> </ul>

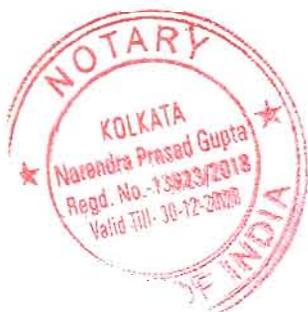
Issue : 100 industrial clusters/ CETPs/ ETPs

Ref: NGT Order dated 14.11.2019 in OA No. 1038 of 2018

I & C, TIDC	Connection of pipeline of industrial wastewater with existing CETP.	The I & C/TIDC shall complete the pipeline connection of industrial waste water with the existing CETP at Budhjungnagar	The I & C/ TIDC shall expedite the pipeline connection of industrial waste water with the existing CETP at Budhjungnagar
I & C, TIDC	Operational of Online Continuous Emission Monitoring System (OCEMS) of the CETP	The I & C/ TIDC shall expedite the installation of OCEMS in the existing CETP at Budhjungnagar.	The I & C/TIDC shall take necessary action for installation of OCEMS in the existing CETP at Budhjungnagar at the earliest.
AMC	Operational of Online Continuous Emission Monitoring System (OCEMS) of existing STP, AMC	The AMC shall take expedite the installation of OCEMS in the existing STP at Bhubanban.	The AMC shall take necessary action for installation of OCEMS in the existing STP at Bhubanban at the earliest.



Sl No	Responsible Departments / Organizations	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 23 <sup>rd</sup> State Level Committee held on 06.07.2023
	TSPCB	Regular monitoring of Air/Water quality in the industrial clusters	Regular Monitoring of Air/Water quality are being conducted by the TSPCB in the industrial clusters.	TSPCB shall regularly monitor the Air / Water quality in the Industrial Clusters and take appropriate action as per rule.
<b>Issue : Identification, Protection &amp; Restoration of water bodies</b>				
<b>Ref : NGT Order dated 01.06.2020 &amp; 18.11.2020 in M.A. No. 26/2019 in OA No. 325/2015 (Application is disposed on 18.11.2020)</b>				
	Forest Department / Fisheries/ State Level Committee (STE)/TSPCB	Identification, protection and restoration works of the water bodies.	<ul style="list-style-type: none"> <li>1000 nos Water samples have been collected from West Tripura, Sepahijala, North Tripura, Unakoti District and physical as well as chemical parameters have been analyzed. Collection of water samples from other districts are going on. Necessary instruction is being provided by restoration of the polluted water bodies.</li> </ul>	<ul style="list-style-type: none"> <li>The TSAC has identified 1910 water bodies in the state through satellite image. Till date 1000 samples from water bodies have been collected and physical &amp; chemical verification have been done. Remaining samples shall be collected and water quality analysis be done.</li> </ul>
<b>Issue : Illegal sand mining</b>				
<b>Ref : NGT Order dated 26.02.2021 in OA No. 360/2015 (Application is Disposed of on 26.02.2021)</b>				
	DMs	Appropriate action against the illegal sand mining activities	Appropriate actions against the illegal sand mining activities are being taken by the DMs.	DMs shall take appropriate action against the illegal sand mining activities.
	Forests/DMs /SEIAA	Implementation of Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020	Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020 are being implemented by all concerned.	Forests Department /DMs/ SEIAA shall take initiatives for implementation of Sustainable Sand Mining Management Guidelines 2016 (SSMG-2016) and SSMG-2020.
	DSTE	Submission of Annual Report to MoEFCC	Annual Report has already been submitted.	Annual Reports has already been submitted to MoEFCC on 29.04.2023



*(Signature)*  
13/07/2023

(Animesh Das, IAS)  
Director  
Science, Technology & Environment  
Government of Tripura

**List of Participants in 23<sup>rd</sup> State Level Committee Meeting held under the  
Chairmanship of Chief Secretary, Tripura on 06/07/2023**

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Sri KS Sethi, Principal Secretary to the Government of Tripura, Foesrt and Science, Technology & Environment Department and PCCF & HoFF, Tripura
3.	Sri S. Choudhury, Secretary to the Government of Tripura, Education Department
4.	Sri Gaurab Chakraborty, Inspector General of Police (Welfare) , Government of Tripura
5.	Sri Animesh Das, Additional Secretary & Director, Science, Technology & Environment Department, Government of Tripura.
6.	Dr. Tamal Majumder, Director, Urban Development Department, Government of Tripura
7.	Sri Devananda Reang, Director of Panchayat, Government of Tripura
8.	Smt Sutirtha Paul, Geologist, I & C, Government of Tripura
9.	Er. Swapan Kumar Das, Chief Engineer, RD, Government of Tripura
10.	Sri L. Darlong, Addl. CEO, TRLM/AMD, TULM, Government of Tripura
11.	Dr Elizabeth L. Sangliana, Assistant Professor, SIPARD
12.	Sri Sajal Biswas, OSD-TIDC Limited
13.	Sri Ajit Kumar Debbarma, SE, PWD(DWS), Government of Tripura
14.	Sri Subhasish Bhattacharjee, Dy. MC, Agartala Municipal Corporation
15.	Sri Subhasis Das, Addl. Secretary, Health & FW & MD, NHM, Government of Tripura
16.	Sri Arun Kr Roy, Addl. Secretary, RD Department, Government of Tripura
17.	Sri P. Vijay Kumar, Head, CIPET-Agartala
18.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
19.	Sri Manojit Debnath, State Consultant on Sanitation and Hygene, PWD (DWS)

No. 2066

Registered No. N. E. 930.

**TRIPURA GAZETTE**



सत्यमेव जयते

*Published by Authority*  
**EXTRAORDINARY ISSUE**

Agartala, Saturday, December 31, 2022 A. D., Pausa 10, 1944 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA**  
**DIRECTORATE OF INFORMATION TECHNOLOGY**  
ITI ROAD, INDRANAGAR, AGARTALA-799006.

No.F.5(60)/DIT/Actt/2022/5386-5508

Dated, Agartala the 22 / 12 / 2022.

**NOTIFICATION**

Subject: Introduction of Guidelines regarding disposal of e-waste from Govt. offices/  
State Govt. undertaking as per E-Waste (Management) Rules, 2016.

The Governor is pleased to accord approval to the introduction of the Guidelines regarding disposal of e-waste from Govt. offices/State Govt. undertaking as per E-Waste (Management) Rules, 2016 as per the details appended with this notification.

The guidelines will address the safe and environment friendly handling, transportation and disposal of e-Waste generated in the State Govt. Department/offices thereby to control the environmental pollution due to e-waste in Tripura.

The guidelines shall be applicable to every State Govt. Department/Directorate/Offices/ Organisations/ State Govt. undertaking of Tripura.

The Guidelines shall come into effect from the date of notification in the whole of Tripura and shall remain in force until further order.

By order and in the name of the Governor



(Puneet Agarwal)  
Principal Secretary, IT  
Govt. of Tripura



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**1. Introduction:**

E-waste means electrical and electronic equipment, whole or in part discarded as waste by the consumer or bulk consumer as well as rejects from manufacturing, refurbishment and repair processes.

E-Waste (Management) Rules, 2016 were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 338(E), dated 23<sup>rd</sup> March, 2016 to address the safe and environment friendly handling, transporting, storing, recycling of e-waste. As per Rule 9 of E-Waste (Management) Rules, 2016, offices of the State Government and Undertakings are required to comply the provisions of the E-Waste (Management) Rules, 2016. since they have been declared as bulk consumers of Electrical and Electronic Equipments(EEE). The Electrical and Electronic Equipment covered under the E-Waste (Management) Rules, 2016 as listed in Schedule-I of the Rules include:

- (i) Information Technology(IT) & Telecommunication Equipment and
- (ii) Consumer Electrical and Electronic Products including their components, consumables, parts and spares.

The end-of-life of the EEE is to be estimated as per the average life specified in Implementation Guidelines' of the E-waste (Management) Rules, 2016 by Central Pollution Control Board, Delhi which is annexed as Annexure-A.

**2. Vision:**

Addressing the safe and environment friendly handling, transportation and disposal of e-waste generated in the State Govt. Department/offices of Tripura and thereby to control the environmental pollution due to e-waste.

**3. Short Title:**

These guidelines may be called the "Guidelines regarding disposal of e-waste from Govt. offices/ State Govt. undertaking as per E-Waste (Management) Rules, 2016"

**4. Commencement and Duration:**

The Guidelines shall come into effect from the date of notification in the whole of Tripura and shall remain in force until further order.

**5. Applicability**

The Guidelines shall be applicable to every State Govt. Department/Directorate/ Offices/ Organisations/ State Govt. undertaking of Tripura.

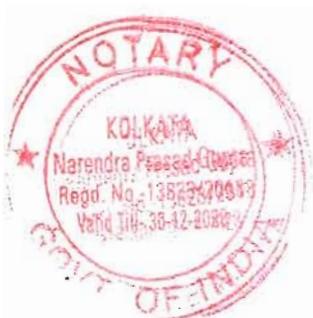
**6. Definitions:**

In the guidelines, unless the context otherwise requires, -



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- i. 'Authorisation' means permission for generation, handling, collection, reception, storage, transportation, refurbishing, dismantling, recycling, treatment and disposal of e-waste, granted to manufacturer, dismantler, refurbisher and recycler;
- ii. 'Component' means one of the parts of a sub-assembly or assembly of which a manufactured product is made up and into which it may be resolved and includes an accessory or attachment to another component;
- iii. 'Consumables' means an item, which participates in or is required for a manufacturing process or for functioning of the electrical and electronic equipment and may or may not form part of end-product. Items, which are substantially or totally consumed during a manufacturing process, shall be deemed to be consumables;
- iv. 'Channelization' means to direct the path for movement of e-wastes from collection onwards to authorised dismantler or recycler.
- v. 'Dismantler' means any person or organisation engaged in dismantling of used electrical and electronic equipment into their components and having facilities as per the guidelines of Central Pollution Control Board and having authorisation from concerned State Pollution Control Board;
- vi. 'End-of-life' of the product means the time when the product is intended to be discarded by the user;
- vii. 'Electrical and electronic equipment' means equipment which are dependent on electric current or electro-magnetic field in order to become functional;
- viii. 'E-waste' means electrical and electronic equipment, whole or in part discarded as waste by the consumer or bulk consumer as well as rejects from manufacturing, refurbishment and repair processes;
- ix. 'Extended Producer Responsibility' means responsibility of any producer of electrical or electronic equipment, for channelization of e-waste to ensure environmentally sound management of such waste. Extended Producer Responsibility may comprise of implementing take back system or setting up of collection centres or both and having agreed arrangements with authorised dismantler or recycler either individually or collectively through a Producer Responsibility Organisation recognised by producer or producers in their Extended Producer Responsibility - Authorisation;
- x. 'Extended Producer Responsibility - Authorisation' means a permission given by Central Pollution Control Board to a producer, for managing Extended Producer Responsibility with implementation plans and targets outlined in such



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- authorisation including detail of Producer Responsibility Organisation and e-waste exchange, if applicable;
- xi. 'Form' means a form appended to the guidelines;
- xii. 'Part' means an element of a sub-assembly or assembly not normally useful by itself, and not amenable to further disassembly for maintenance purposes. A part may be a component, spare or an accessory;
- xiii. 'Producer' means any person who, irrespective of the selling technique used such as dealer, retailer, e-retailer, etc.;
- xiv. 'Recycler' - means any person who is engaged in recycling and reprocessing of waste electrical and electronic equipment or assemblies or their components and having facilities as elaborated in the guidelines of Central Pollution Control Board;
- xv. 'Refurbisher' for the purpose of these rules, means any company or undertaking registered under the Factories Act, 1948 or the Companies Act, 1956 or both or district industries centre engaged in refurbishment of used electrical and electronic equipment;
- xvi. 'Schedule' means the Schedule appended to these rules;
- xvii. "Spares" means a part or a sub-assembly or assembly for substitution which is ready to replace an identical or similar part or sub-assembly or assembly including a component or an accessory.

7. Guidelines:

1. Preparation of a list of un-serviceable materials:

Un-serviceable materials will be enumerated and list will be prepared by the personnel in charge of store of State Govt. Offices/ Officer-In-Charge of stores in the following format.

Sl. No.	Item		Date of Purchase	Date of installation	Date of last use (if known)	Period of use	EOL of the material as per Annexure-I)	Whether OEM or authorized representative of OEM certified it as un-serviceable (yes/No)	Remarks (if any)
	Make, Model of the item, (If available)	Manufacturer of the item							



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2. **Inspection & verification of un-serviceable items:**

The un-serviceable items will be physically inspected by a committee which will be constituted in each State Govt. Office/Department, consisting of following persons:-

- i. An officer of or above the rank of the Executive Engineer or a specialist in the Dept. having knowledge in Electronics and Computer items and approved by the Head of Department of the respective Administrative Department as per rule no. 28 (Disposal of un-serviceable material of Delegation of Financial Power Rules, 2019, Govt. of Tripura).
- ii. An officer dealing with Finance matter.
- iii. An officer in-charge of store.

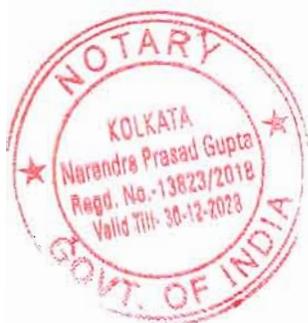
3. **Declaration of E-waste materials:**

After physical inspection of the items, the above mentioned committee will certify for declaring the end-of-life equipment as e-waste based on the followings:-

- i. If the equipment is serviceable even after its end-of-life period, it is to be kept and cannot be declared as e-waste.
- ii. If the equipment has become un-serviceable before its end-of-life period, attempts shall be made for its rectification to make it serviceable and in such case; equipment will not be declared as e-waste.
- iii. However, in case the equipment is un-serviceable before its end-of-life period, then the Original Equipment Manufacturer (OEM) or authorized representative of OEM shall certify it as un-serviceable after which it would be declared as e-waste.
- iv. The committee will submit its report to Head of Department, as the case may be, for declaring the e-waste. Head of Department will declare "e-waste" by an office order.
- v. The committee may convene its meeting at least once in a year.

4. **Finalization of residual value:**

- A. As per the list of e-waste material finalized as above, the above mentioned committee takes up the requisite measures to decide the estimated price/residual value of disposal of each of such items of the list.
  - i. Such estimated prices for disposal may be acquired through receiving of informal quotations only from various vendors who deal with same kind of materials in the local market.
  - ii. With such prices, a survey Report in Form GFR-10 (attached) showing the reserved value of the said e-waste materials is formulated.
  - iii. Then, said Survey Report after necessary certification along with due recommendation by



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the Head of Office (HOO) is forwarded to the competent authority concern for accord of necessary approval.

OR

- B. The committee shall consider the approved rate of e-waste materials for collection & disposal of e-waste of all the Government Departments/Organizations\PSU\Institutions issued by Tripura State Pollution Control Board time to time. In that case, no need to finalization of residual value of e-waste.

**5. Channelization of e-waste:**

- A. Channelization of e-waste through approved rate of TSPCB:

All the Government Departments/Organizations\PSU\Institutions etc. may consider the approved rate of e-waste materials issued by Tripura State Pollution Control Board and dispose e-waste through the authorized agency engaged by the Tripura State Pollution Control Board time to time.

OR

- B. Channelization of e-waste through auction:

The e-waste so generated and fixed up with reserve price/value shall be channelized to the producer\ authorised dealer\ refurbisher\ dismantler\ recycler through invitation of auction (IOA). While taking part to such call of auction, followings are the important criteria to be fulfilled by each of said categories to which the e-waste is to so dispose of:-

- a. The producer having Extended Producer Responsibility (EPR) authorization from Central Pollution Control Board/ State Pollution Control Board should be allowed for collection of E-Waste.
- b. The authorized Extended Producer Organization (EPO), engaged by the producer may also collect e-waste.
- c. The Refurbisher/ Dismantler/Collection Centre/Recycler having valid authorization from the Central Pollution Control Board/ State Pollution Control Board shall also be allowed to collect e-waste.
- d. Common Facility Centers (CFC)/ e-waste Recycling Clusters would be set-up across the State to upgrade informal sector in the e-waste value chain in order to improve skill set and handhold with requisite technologies as per D.O. letter vide no. GG 11/12/2021-R&D-E dated 2nd May, 2022. The e-waste generated shall also be channelized to the Common Facility Center (CFC) having valid authorization from the Central Pollution Control Board/ State Pollution Control Board as per guidelines of CFC/ State Pollution Control Board/



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Provided, the Head of the Administrative Department will satisfy that the losses were not a consequence of the gross negligence or casual approach or connivance in any criminal act on part of any employee(s) dealing with the Government stock or money.

8. **Buy back offer**

When it is decided to replace an existing old item(s) with a new/better version, the Department may trade the existing old item while purchasing the new one by issuing suitable bidding documents for this purpose. The condition of the old item, its location and the mode of its handing over to the successful bidder are also to be incorporated in the bidding document. Further, the bidder should be asked to quote the prices for the item (to be offered by them) with rebate for the old item and also, without any rebate (in case they do not want to lift the old item). This will enable the Department either to trade or not to trade the old item while purchasing the new one. (Relevant rules of GFR).

9. **Filing annual return to TSPCB:**

All the State Govt. Dept. /State Govt. undertaking offices will file annual returns regarding the total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment(EEE) listed in schedule-I to the State Pollution Control Board on or before 30th day of June following the financial year to which that return relates as specified in the E-waste (Management) Rules, 2016 vide G.S.R. 338(E), dated the 23rd March, 2016 in the Gazette of India which is annexed as Form-3. State Pollution Control Board (TSPCB) may develop a portal for filing annual return by the concerned dept./directorate/office/establishment.

10. **Deposition of collected money in State Exchequer:**

The amount to be collected from disposal of e-waste from Government offices are to be deposited in State Exchequer following due procedure.

11. The above guidelines shall be followed thoroughly by all Government offices and Undertaking Offices etc. from the date of its issue.



Tripura Gazette, Extraordinary Issue, December 31, 2022 A. D.

Central Pollution Control Board. CFC having e-waste collection, dismantling, segregation, recycling facilities shall be allowed to recycle the e-waste using cost-effective e-waste recycling technologies (PCB, Li-ion battery and plastic recycling).

i. **Invitation of Auction (IOA)**

After finalization of residual value for the e-waste items, the HGO/HOD of concerned Dept or TSPCB or individual offices may invite auction with wide publicity for the e-waste items.

A comparative statement of the quotations/bids as received on such invitation of Auction is prepared and the quotation/bid with highest quoted price/value is then recommended for acceptance from the competent authority concern as per DFPRT, 2019.

As the disposal of e-waste is necessarily required to bring under buy-back mechanism considering the point of environmental hazards being of highest concern, for taking participation in the Invitation of Auction to be called on, the Companies /Manufacturers of such items of the e-waste may be specifically but officially pursued beyond the wide publicity of the IOA as per applicable norms.

ii. **Disposal of materials under IOA**

Such acceptance is communicated to the successful quotationer requesting him to deposit the same amount to his quoted value within a reasonable period of time. Once the requisite amount is deposited, the successful quotationer is then asked to lift the materials under the IOA (Invitation of Auction) within a time-frame as desired by the authority inviting the auction.

6. **Initiation of proposal for Write Off Losses**

After disposal of materials, the difference between estimated dispose rate and actual disposal costs should be ascertained and proposed for write off sanction which should be supported by another Survey Report once again. Sanction of such write off losses is to be accorded from the Competent Authority concern as per delegation of power under DFPRT, 2019.

7. **Competency for approval of Write Off of Losses**

The Administrative Department shall be competent to write off losses up to Rs. 1,00,000/- (Rupees One Lakh) in respect of the Department/ PSU/Statutory Bodies etc. under it, without prior approval of the Finance Department as far as disposal of e-waste and unserviceable electronic material is concerned and for losses more than Rs.1,00,000/- (Rupees One Lakh), the approval of Council of Ministers shall be necessary after the concurrence of the Finance Department.



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## Annexure-I

Average life of the Electrical and Electronic Equipment (EEE)

SL. No.	Categories of Electrical and Electronic Equipment	EEE Code	Average Life
(i)	Information technology and telecommunication equipment		
	Centralized data processing:	ITEW1	
	Mainframe		10 Years
	Minicomputer		5 Years
	Personal Computing: Personal Computers (Central Processing Unit with input and output devices)	ITEW2	6 Years
	Personal Computing: Laptop Computers (Central Processing Unit with input and output devices)	ITEW3	5 Years
	Personal Computing: Notebook Computers	ITEW4	5 Years
	Personal Computing: Notepad Computers	ITEW5	5 Years
	Printers including cartridges	ITEW6	10 Years
	Copying equipment	ITEW7	8 Years
	Electrical and electronic typewriters	ITEW8	5 Years
	User terminals and systems	ITEW9	6 Years
	Facsimile	ITEW10	10 Years
	Telex	ITEW11	5 Years
	Telephones	ITEW12	9 Years
	Pay telephones	ITEW13	9 Years
Cordless telephones	ITEW14	9 Years	
Cellular telephones	ITEW15		
Feature phones		7 Years	
Smart phones		5 Years	
Answering systems	ITEW16	5 Years	
(ii)	Consumer electrical and electronics:		
	Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	CCEW1	9 Years
	Refrigerator	CCEW2	10 Years
	Washing Machine	CCEW3	9 Years
	Air-conditioners excluding centralized air conditioning plants	CCEW4	10 Years
	Fluorescent and other Mercury containing lamps	CCEW5	2 Years



## FORM FOR FILING ANNUAL RETURNS

[To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30<sup>th</sup> day of following the financial year to which that return relates.]

## Quantity in Metric Tonnes (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler			
2	Name of the authorised person and complete address with telephone and fax numbers and e-mail address			
3	Total quantity of e-waste collected or channelised to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment (EEE) listed in the Schedule I (Attach list) by PRODUCERS			
	Details of the above	TYPE	QUANTITY	No
3(A)*	BULK CONSUMERS: Quantity of e-waste			
3(B)*	REFURBISHERS: Quantity of e-waste:			
3(C)*	DISMANTLERS: i. Quantity of e-waste processed (Codewise); ii. Details of materials or components recovered and sold; iii. Quantity of e-waste sent to recycler; iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.			
3(D)*	RECYCLERS: i. Quantity of e-waste processed (Codewise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility.			
4	Name and full address of the destination with respect to 3(A)-3(D) above			
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	TYPE	Quantity	

✓ Enclose the list of recyclers to whom e-waste have been sent for recycling.

Place \_\_\_\_\_

Date \_\_\_\_\_

Signature of the authorised person \_\_\_\_\_



Tripura Gazette, Extraordinary Issue, December 31, 2022 A. D.

Note:-

- (1) \* Strike off whichever is not applicable
- (2) Provide any other information as stipulated in the conditions to the authoriser
- (3) In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.

**SCHEDULE I**

Categories of electrical and electronic equipment including their components, consumables, parts and spares covered under the rules

Sr. No.	Categories of electrical and electronic equipment	Electrical and electronic equipment code
i.	Information technology and telecommunication equipment :	
	Centralised data processing: Mainframes, Minicomputers	ITEW1
	Personal Computing: Personal Computers (Central Processing Unit with input and output devices)	ITEW2
	Personal Computing: Laptop Computers(Central Processing Unit with input and output devices)	ITEW3
	Personal Computing: Notebook Computers	ITEW4
	Personal Computing: Notepad Computers	ITEW5
	Printers including cartridges	ITEW6
	Copying equipment	ITEW7
	Electrical and electronic typewriters	ITEW8
	User terminals and systems	ITEW9
	Facsimile	ITEW10
	Telex	ITEW11
	Telephones	ITEW12
	Pay telephones	ITEW13
	Cordless telephones	ITEW14
	Cellular telephones	ITEW15
	Answering systems	ITEW16
ii.	Consumer electrical and electronics:	
	Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	CEEW1
	Refrigerator	CEEW2
	Washing Machine	CEEW3
	Air-conditioners excluding centralised air conditioningplants	CEEW4
	Fluorescent and other Mercury containing lamps	CEEW5



Tripura Gazette, Extraordinary Issue, December 31, 2022 A. D.

FORM GFR -10  
 (Government of India's Decision under Rule-217(iii))  
 Report of Surplus, Obsolete and Unserviceable Stores for Disposal.

A/C-I OR A/C-II

Department : ..... Type of store (NC/LTAS) Upto Rs. 2,00,000.00

Item No.	Particulars of Stores	L.F.	Qty/weight	Book value/Original Price	Year of Purchase	Present condition why declared surplus	Mode of disposal public auction/otherwise	Remarks / Residual Value
1	2	3	4	5	6	7	8	9
01								
02								
03								
04								
05								
06								
07								
08								
09								
10								
11								
12								
13								
14								
15								
	Total							

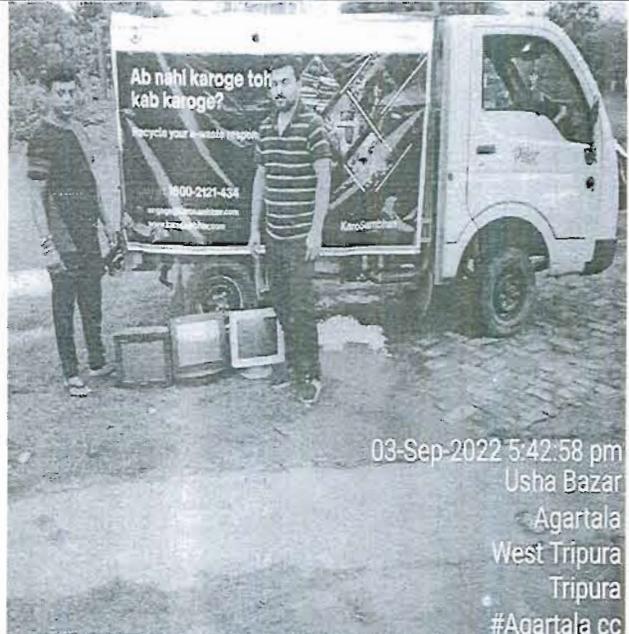
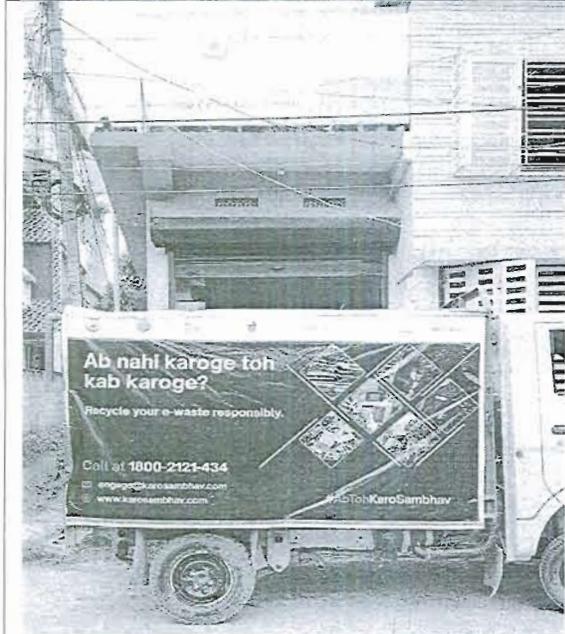
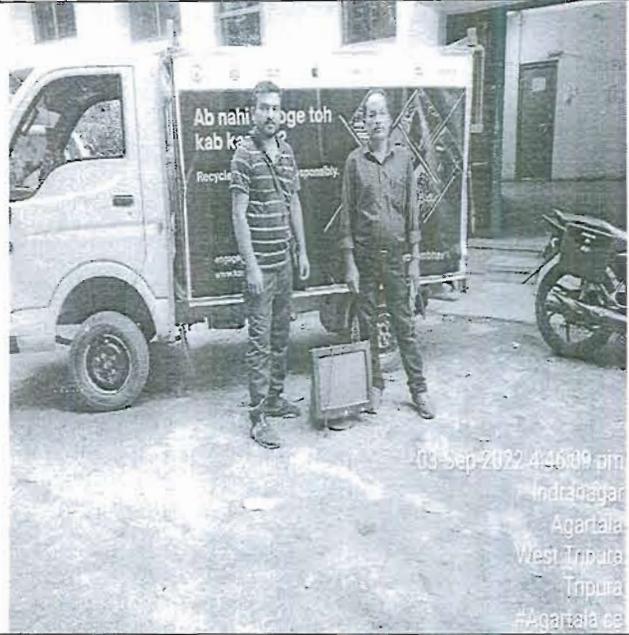
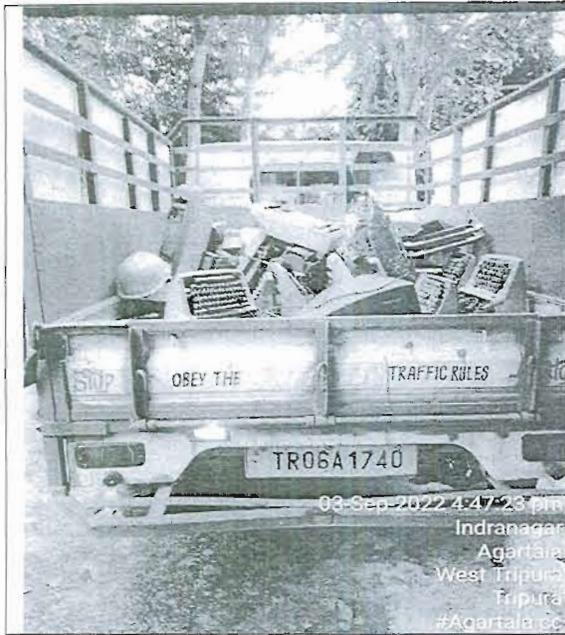
Signature ..... Approved  
 Nbr/Desg Member Member Member Member H.O.D Director



Annexure-R-4

57

Photographs of the Awareness Activities on E-Waste Management





# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)

Department of Science Technology & Environment

58

No.F.13(19)/TSPCB/E-Waste/ 7648

September 19, 2022

To  
The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
New Delhi-110032

**Sub:** Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-waste activates verification of authorized dismantlers/ recyclers of E-waste and drives for mass awareness-reg.

Sir,

Please refer to your direction B-29016/1/(NGT)/22/WM-III Div/4067 dated September 09, 2022 regarding the subject cited above.

Please find the enclosed **Action Taken Report** regarding the subject cited above in our State Tripura in the prescribed format for kind information.

Yours Sincerely,

(Dr. Bishu Karmakar)

Member Secretary

Encl: As stated

Copy to:

1) P.A to Chairman, Tripura State Pollution Control Board for kind information.

Address :

**PARIVESH BHAWAN**

Pandit Nehru Complex, Gorkhabasti,

PO : Kunjaban, Agartala, West Tripura - 799 006

website :

[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)

e-mail :

[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

Contact :

Chairman : 0381 - 2322462

Member Secretary : 0381 - 2325421

Head of Office : 0381 - 2322455

OCMS Help Desk : 0381 - 2328792



ion taken report (ATR) on the directions under Section 18 (1) (b) of the Water Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-waste activates, verification of authorized dismantlers/recyclers of E-waste and drives for mass awareness

Sl No	Direction	Action Taken
1	To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction	Presently, there is no such issue regarding illegal/informal processing of e-waste in Tripura State as per records. However, TSPCB conduct regular monitoring in this regard.
2	To carry out random inspections for auditing of authorized e-waste dismantling and recycling units as per transparent procedure established for such randomized selection of units approved at the level of Chairman, TSPCB for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating in with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB.	There is no authorized e-waste dismantling and recycling unit in the Tripura State. However, the matter has been noted for implementation as and when required.
3	To carry out random monitoring and compliance of EPR Authorization of EPR Authorized Producers selected as per transparent producer established for such randomized selection of Units approved at the level of Chairman, TSPCB with focus on Verification of collection targets;	As per the list of EEE producer granted EPR Authorization under E-waste (Management) Rules, 2016 uploaded on CPCB's website, there is no EPR authorized company established in the State of Tripura.
4	To implement Action Plan issued in the matter of O.A No. 512 of 2018 in Hon,ble NGT (PB) for enforcement of E-waste (Management) rules, 2016 with focus on action points related to informal trading, dismantling and recycling of e-waste, Producers systems for collection & Canalization, quantity of e-waste collected towards fulfillment of collection target and submit reports quarterly on the outcome.	The Action Plan has been enclosed as <b>Annexure I</b> .  Moreover, the Government of Tripura has taken initiative for drafting a guideline regarding disposal of E-waste from Govt. offices/ State Govt. under taking offices as per E-waste Management Rules, 2016.



To carry out Awareness programme for the Stakeholders as per the provisions of E-waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc on regular basis.

60  
Two days online training & awareness programme were conducted by National Institute of Electronics & Information Technology (NIELIT) with the Govt. & Pvt. Stakeholders on E-Waste Management.

CPCB authorized PRO namely Karo Sambhav and TSPCB authorized e-waste Collector M/s Green Partner have been conducting various awareness Programme throughout the State on regular basis. Pictures of the awareness programme have been enclosed as **Annexure II.**



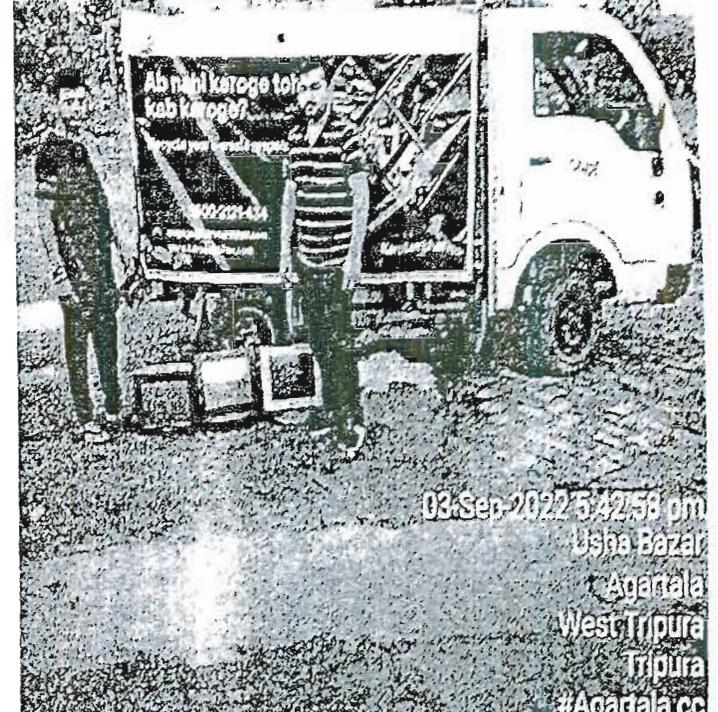
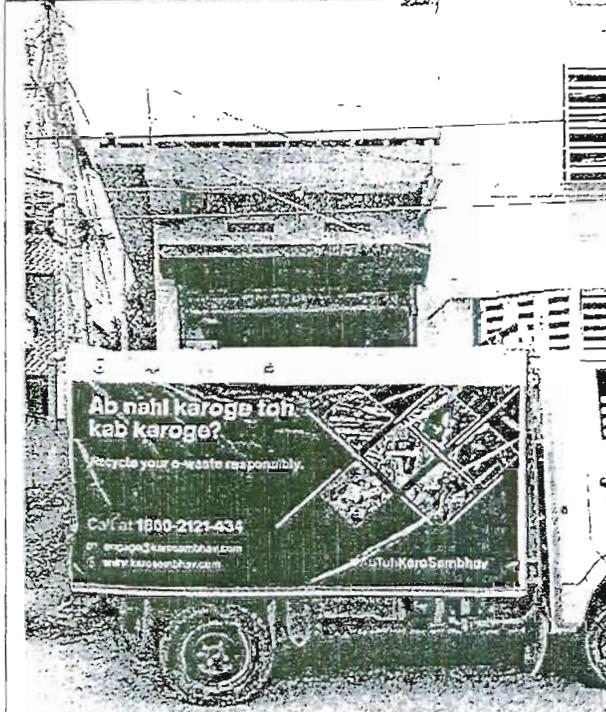
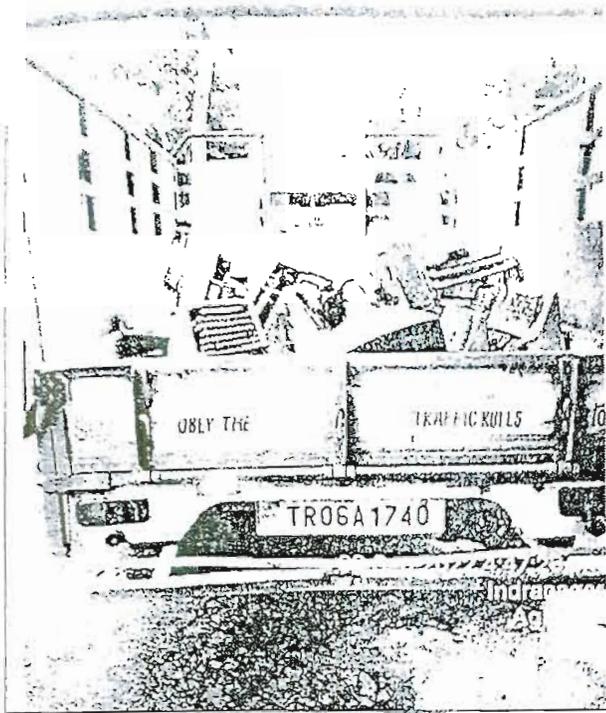
Action Taken Report for Enforcement of E-Waste Management Rules, 2016 in the State of Tripura

Sl. No.	Challenges/Activities	Action Taken
a.	Inventorisation of E-Waste generation	Inventory of Bulk Consumers of E-Waste has been done as regular task of Tripura State Pollution Control Board. Moreover, TSPCB has issued letter to all Departments of State Government (Bulk Consumer) for submission of Annual Report in Form-3.
b.	Identification of Producers who have not obtained EPR Authorization	In Tripura, there is no organization producing electrical & electronics equipments as listed in Schedule-I of E-Waste Management Rules, 2016, who have not obtained EPR Authorization.
c.	Verification of quantity of e-waste collected by producers	TSPCB has verified the monitoring conditions and EPR plan of producers accordingly.
d.	Verification of systems provided by producers for collection and channelization of e-waste	The present mechanism used to channelize the end of life e-waste products includes authorized Collection Centres to the disposal site of Producer Responsibility Organization.
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	There is no dismantler and no recycler of E-Waste products in the Tripura State. However, the matter has been noted for implementation as and when required.
f.	Checking of informal trading, dismantling and recycling of waste	No such informal trading, dismantling and recycling of E-Waste have been reported till date.
g.	Facilitate collection and disposal of e waste	TSPCB has issued Authorization to M/s Green Partner as a Collection Centre of E-waste and the CPCB-authorized Karo Sambhav (PRO) are also working in the state for collection of E-waste and sent those to CPCB-authorized recyclers. However, till date, no recycler has come up for setting up of recycling facilities in the Tripura State.
h.	Governance frame work for monitoring compliance	In order to ensure governance framework for monitoring compliance at State & District levels, a committee headed by the Chief Secretary, Govt. of Tripura has been formed at the State Level. District Level Committee has also been formed under the Chairmanship of District Magistrate & Collector.



Sl. No.	Challenges/Activities	Action Taken	62
i.	Capacity building at District State CPCB level	<p>The Ministry of Electronics &amp; Information Technology, Govt. of India in partnership with MEITY organized an awareness programme with different stakeholders on the Environmental hazard of electronics wastes at NIELIT Agartala Centre, R.K. Nagar.</p> <p>Moreover, National Institute of Electronics &amp; Information Technology (NIELIT) also organized two days online training programme with the Govt. &amp; Pvt. Stakeholders on E-Waste Management.</p>	
j.	IEC plan be firmed up and executed	Information Education & Communication (IEC) materials are being displayed at the Collection points of Producers apart from the organizing school level and college level programme on E-Waste Management.	
k.	Strengthen system of enforcement	Necessary efforts are being taken to strengthen the system of enforcement.	





03-Sep-2022 5:42:58 pm  
 Usha Bazar  
 Agartala  
 West Tripura  
 Tripura  
 #Agartala cc

Photographs of E-Waste Awareness Programme





# Tripura State Pollution Control Board

(A Statutory Organization Under Government of Tripura)  
Department of Science, Technology & Environment



No.F.18(28)/TSPCB/75/2017(WZ)/ 245-51

January 11, 2024

To  
The Director  
ICA Department  
Government of Tripura  
Agartala, Tripura west

**Sub:** Publication of Advertisement in 1 (one) Category-A (English) and 1 (one) Category -B (Bengali)-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading 1 (one) Category-A (English) and 1 (one) Category -B (Bengali) Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(3 column x 14 cm)** in the leading 1 (one) Category-A (English) and 1 (one) Category -B (Bengali) Vernacular Newspapers on **12<sup>th</sup> January, 2024.**

After publication of advertisement, you are requested to send the Bill/ Invoice in triplicate for arranging payment.

Yours sincerely,

*Bishu Karmakar*  
(Dr. Bishu Karmakar)  
Member Secretary

Encl: As stated.

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office, Tripura State Pollution Control Board.
3. DDO, Tripura State Pollution Control Board.
4. Accountant, Tripura State Pollution Control Board.
5. Cashier, Tripura State Pollution Control Board.
6. No.F.4(1)/TSPCB/2023-24.

Address:

PARIVESH BHAWAN

Website:

[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenvis.nic.in](http://trpenvis.nic.in)

Contact:

Chairman 0381 - 2322462

Member Secretary 0381 - 232542



	<p align="center"><b>TRIPURA STATE POLLUTION CONTROL BOARD</b>          Parivesh Bhawan, Pandit Nehru Complex          Gorkhabasti, Kunjaban, Agartala-799006</p>	
No.F.13(19)/TSPCB/E-Waste/2024	Dated: 12.01.2024	
<b>Public Notice for Obtaining “EPR Registration”</b>		
<p>The Ministry of Environment Forest and Climate Change (MoEF&amp;CC), Government of India has notified the E-Waste (Management) Rules, 2022 (<a href="https://tspcb.tripura.gov.in/storage/2024/01/e-waste_rules_2022.pdf">https://tspcb.tripura.gov.in/storage/2024/01/e-waste_rules_2022.pdf</a>) vide notification No. GSR 801(E) dated November 02, 2022. The Rules have come into effect from April 01, 2023 and have superseded E-Waste (Management) Rules, 2016. In compliance with the provisions of the E-Waste (Management) Rules, 2022, an online EPR E-Waste portal has been developed where entities such as Producers, Manufactures, Recyclers and Refurbishers of the E-Waste are required to be registered. The EPR portal is available at URL <a href="https://eprewastecpcb.in/">https://eprewastecpcb.in/</a>.</p>		
<p>As per Rule 4 in Chapter-II of E-Waste (Management) Rules, 2022, the aforementioned entities shall not carry out any business without the registration and also shall not deal with any unregistered manufacturer, producer, recycler and refurbisher.</p>		
<p>All the Producers, Manufactures, Recyclers and Refurbishers of the E-Waste are hereby requested to apply in EPR E-Waste portal (<a href="https://eprewastecpcb.in/">https://eprewastecpcb.in/</a>) for obtaining the EPR registration.</p>		
<p>sd/-          (Dr. Bishu Karmakar)          Member Secretary</p>		



**VAKALATNAMA****In the High Court of Tripura****Agartala**

*(DR. BISHU KARMAKAR)*  
Member Secretary,  
TSPCB, Agartala.  
For Respondent No. 34



Before the National Green Tribunal  
Principal Bench, New Delhi

Execution Application No. 04/2024

Case No.

of  
Original Application No. 512/2018

Appellant

Petitioner

Shailesh Singh

Applicant

**- Versus -**

State of Uttar Pradesh &amp; Others

Respondent / Opposite Party

KNOW ALL MEN BY THESE PRESENTS that I/We the Tripura State Pollution Control Board, respondent No. 34

do hereby in my/our name/names and on my/our behalf constitute and appoint  
Shri/Sarvasri ARNAB RAY, Advocate, having Enrolment No. WB/1335/2011,

as my/our

true and lawful Advocate/Advocates to appear and act for me / us in the above case to file appeals from decree or award or order in original suit, or case or from appellate, decree or from order in case Civil / Criminal / Revenue or any order, proceeding etc. to file written objection in appeals/cases whenever necessary, to conduct appeal or case on my/our behalf and for that purpose to examine witnesses and to do all acts and things whatsoever as required to be done in connection therewith, such compromising of the above matter, depositing or withdrawing any money in from the Court/Office, filling of any document/documents in the Court / Offices, referring matters in dispute between the parties hereto to arbitration, withdrawing the above matters with liberty to file appeal/cases proceeding afresh, receiving properties, release form attachment, filling execution or miscellaneous cases, bidding at Execution Sale, obtaining payment from the High Court, withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper.

In case of my/our failure to comply with any instruction given by my lawyer in connection with this case the lawyer shall have no liability for any loss suffered by me/us for any adverse order against me/us.

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate/Advocates as my/our own acts as if done by me/us, execute this Vakalatnama on this

14th day of May, 2024

Received from the client,  
satisfied and accepted

— Arnab Ray  
Advocate  
14.05.2024

ARNAB RAY  
Advocate,  
Enrolment No. WB/1335/2011,  
Mobiles - 9874246811, 9123731361,  
Emails: rayarnabmail@rediffmail.com,  
rayarnabmail@gmail.com,  
arnabngtadv@rediffmail.com,  
A2/V/A, Brajonath Lahiri Lane, P.O. -  
Santoshgathi, P.S. Chatterjeechak, Howrah,  
West Bengal, PIN-711104

559

67

  
MEMBER  
Executive Committee  
Indora High Court Bar Association